

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 118
Appeal No. 639/252/ND/2019

IN THE MATTER OF:

Grassroots Skill Development Initiative Pvt. ... Appellant
Ltd.
Vs.

ROC ... Respondent

Order under Section 252 of Companies Act, 2013.

Order delivered on 06.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :
For the ROC : Ms. Sweety Kumar, AROC
For the ITD : Ms. EashaKadian, St. Counsel
Mr. Himanshu, Adv.

ORDER

Learned Counsel for the appellant seeks adjournment stating that he has met with an accident. At the request of the Learned Counsel for the appellant, adjourned to 07.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

MUKESH

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)